

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos. 621-622/2023

[Arising out of impugned final judgment and order dated 14-07-2022 in CRLA No. 8433/2007 14-07-2022 in CRLA No. 63/2008 passed by the High Court of Judicature at Allahabad]

ANUJ KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 203821/2022 - EXEMPTION FROM FILING O.T.

Date : 04-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) Mr. Gopal Verma, AOR
Mr. Umang, Adv.
Mr. Piyush Singh, Adv.
Ms. Vanshika, Adv.

For Respondent(s) Mr. Vikas Bansal, Adv.
Ms. Sakshi Kakkar, AOR
Ms. Moulishree Pathak, Adv.

Mr. Prateek Bhatia, AOR
Mr. Paranjay Tripathi, Adv.
Mr. Rajesh Raj, Adv.

Mr. Dhawal Mohan, AOR
Mr. Pranjal Kishore , AOR

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

Registry shall requisition the trial court records and undertake translation of documents in vernacular, if any.

E-copies of the trial court records shall be furnished to the learned counsel for the parties.

Re-list for hearing/disposal on 12.11.2025.

(BABITA PANDEY)
AR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)